भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India

CIRCULAR

SEBI/HO/CDMRD/DMP/CIR/P/2018/133 **September 28, 2018**

To,

The Managing Directors / Chief Executive Officers
All Stock Exchanges and Clearing Corporations

Dear Sir / Madam,

Sub: Applicability of Circulars issued for Commodity Derivatives markets

1. After taking over the regulation of commodity derivatives market, SEBI has issued various circulars applicable to Commodity derivatives exchanges.

2. As per the amendments in *Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) Regulations, 2012* as notified on April 02, 2018 in the Gazette of India, there would be no separate category of 'Commodity Derivatives Exchanges' w.e.f. October 1, 2018.

3. Accordingly, it is clarified that all the norms issued for Commodity Derivatives Exchanges till date shall be applicable to Commodity Derivatives Segments of Recognised Stock Exchanges/Recognised Clearing Corporations to the extent applicable.

4. The circular shall be effective from October 1, 2018.

5. This circular is issued in exercise of powers conferred under Section 11 (1) of the Securities and Exchange Board of India Act, 1992, to protect the interests of investors in securities and to promote the development of, and to regulate the securities market.

6. This circular is available on SEBI website www.sebi.gov.in under the category "**Circulars**" and "**Info for Commodity Derivatives**".

Yours faithfully,

Vikas Sukhwal
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